

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. ....

S.N. Gupta

VERSUS Shyamal Ghosh

Date of Order	Orders
25.7.2001	<p>CP No.38/2001 (OA No.357/1997)</p> <p>Mr. C.B.Sharma, counsel for the petitioner Mr. Hemant Gupta, proxy counsel to Mr. M.Refiq, counsel for the respondents</p> <p>The learned counsel for the respondents has filed reply today in the Registry and has also handed over a copy to the learned counsel for the petitioner. It is submitted by the respondents that in compliance of the directions of this Tribunal, the representation of the petitioner has been decided. The delay for deciding the representation has been regretted and apology has been tendered.</p> <p>The learned counsel for the applicant agrees that the representation has been decided, but he further submits that it has only been decided when the respondents received the notice of the Contempt Petition and, therefore, their unconditional apology is of no consequence.</p> <p>We have considered the rival submissions. No doubt, the representation was decided by the respondents only after the notice of the Contempt of Court was issued, but in view of the unconditional apology, we do not propose to take any action in the matter. However, we would like to observe that respondents should desist from allowing such occurrences in future. The Contempt Petition is, therefore, disposed of as having become infructuous. Notices issued are discharged.</p> <p style="text-align: right;">9/11</p> <p style="text-align: right;">(A.K. MISHRA) Judi. Member</p> <p style="text-align: center;">(GOPAL SINGH) Adm. Member</p> <p><i>Copy sent to applicant 126 Issue 8/8/2001 Dated</i></p> <p><i>Recd copy Hemant 3/8/2001</i></p>